

S.No.37

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
07-02-2024 AT 10:30 AM**

CP (IB) No. 229/123/HDB/2023

u/s. 123 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

VS

Mr. Karan U Jethwani

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Counsel Mr. Yash Vardhan, for Financial Creditor and Learned PCS Ms Devangi, for Personal Guarantor present physically. It is stated that the re-payment plan submitted by the personal guarantor on 03.02.2024 is now before the Financial Creditor. Hence, matter adjourned to know the out come of the plan. Meanwhile, let a copy of the re-payment plan be furnished by the Personal Guarantor to the Bankruptcy Trustee i.e., Shri Dommeti Surya Rama Krishna Saibaba, Registration No. IBBI/IPA-003/2018-2019/12106, e-mail: dsrk39@yahoo.com , Mobile No. 9676888533, whose name is proposed in this petition who hereby appoint. Let the Bankruptcy Trustee place the same before the Financial Creditor within one week. Matter adjourned to 11.03.2024.

**Sd/-
MEMBER (T)**

**Sd/-
MEMBER**